

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH AT PUNE**



EXECUTION APPLICATION NO. 10 OF 2023 [WZ]

in O.A. No. 86/2023 [WZ]

[Earlier O.A. No. 47 OF 2012 (T) [WZ]]

IN THE MATTER OF:

Sandip Ganpat Desai & Anr.

...Applicants

Vs

State of Goa and Ors.

...Respondents

ADDITIONAL AFFIDAVIT OF THE APPLICANT

I, Sandip Ganpat Desai, the Applicant No. 1 in this matter, do solemnly state on oath as under:

1. I say that am the Original Applicant No. 1 in O.A. 47/2012 (T) [now re-numbered as O.A. 86/2023 (WZ)], and have filed this E.A. for implementation of the judgement dt. 23.11.2012 passed by this Hon'ble Tribunal.
2. I say that in the year 2022, the deponent became aware of mining activities resuming at T.C. No. 1/37, Sancordem, which is the subject matter of the judgement dt. 23.11.2012, following which the deponent obtained information from various authorities regarding the ongoing activities.
3. In May 2022, I requested my advocate S.N. Joshi [*my advocate in the original O.A.*] to send objections/notices to the concerned Govt. Departments with regards to the non-implementation of the

directions of this Tribunal, and accordingly, legal notices dt. 17.05.2022 and 18.05.2022 were sent by him to the concerned departments.

4. As no response was received from the Departments to these notices, I approached an environmental organization, Goa Foundation, for their assistance in this matter. This organization wrote to the concerned authorities in June 2022 and February 2023.
5. As no specific response was received from any Govt. Department regarding implementation of the judgement dt. 23.11.2012 of this Tribunal, I sought legal advice and decided to file this Execution Application to ensure the restoration of the forest area in question.
6. I state that I have no objection to the deletion of the Goa Foundation as Applicant in this matter, as directed by this Tribunal in its order dt. 22.08.2023. The deponent, Original Applicant, will pursue this E.A. in order to ensure compliance with the judgement dt. 23.11.2012.
7. I verify that the contents of paras 1(p), 2, 3, 4, 5(p) and 6(p) of this affidavit are in the nature of facts which are true to my own knowledge and belief, and that the contents of para 1(p), 5(p) and 6(p) are my submissions, based on legal advice, which I believe to be true and correct. No part of it is false and nothing material has been concealed therefrom.

Solemnly affirmed at Mapusa, Goa,
this the 26th day of August 2023.



APPLICANT /DEPONENT



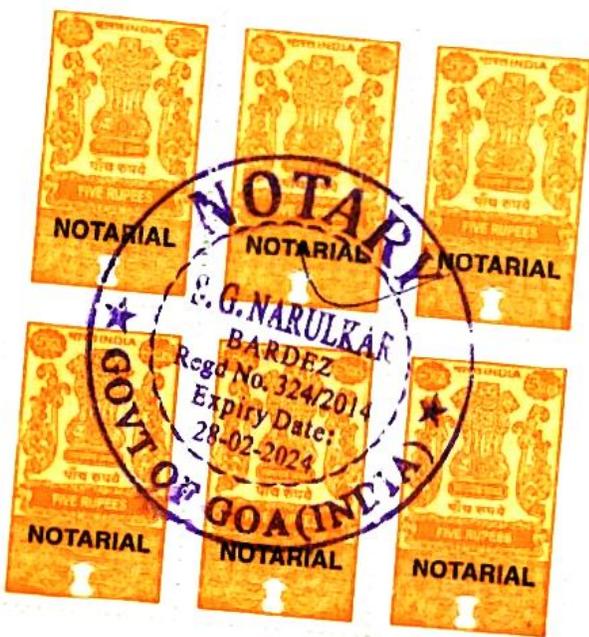
VERIFICATION

I, Sandip Ganpat Desai, the Applicant No. 1 in this matter, do hereby verify that the contents of paras 1 - 7 of my above affidavit are true to my knowledge and belief, and that no part of it is false and nothing material has been concealed therefrom.

Solemnly affirmed at Mapusa, Goa,
this the 26th day of August 2023



APPLICANT /DEPONENT



Solemnly affirmed before me
by Sandip Ganpat Desai
Who has been identified before
me Driving licence No. G112/1994005384
Mapusa on 26/08/2023



S. G. NARULKAR
NOTARY
(Bardez Division)
Shop No. 11, Upper Ground Floor
El - Captain Centre, Alkhino,
Mapusa - Goa. Reg. No. 324/2014

Reg. No. 1927/2023

